

(c) This is at present under discussion between the Association and the Forward Markets Commission.

AMBAR CHARKHA

***2185. Shri H. G. Vaishnav :** Will the Minister of Planning be pleased to state :

(a) whether the Planning Commission has assessed the employment potentiality of Ambar Charkha ; and

(b) if so, the maximum capacity of employment that can be expected to achieve under this Scheme in the Second Five Year Plan ?

The Deputy Minister of Planning (Shri S. N. Mishra) : (a) and (b). No, Sir. It would be premature to assess the employment potential of the Ambar Charkha programme until the technical tests currently being held on the Ambar Charkha are completed and a report on the tests is available. According to the estimates made by the Khadi Board, the Ambar Charkha programme is expected to provide employment to nearly 5 million spinners and carders besides a large number of weavers, carpenters and blacksmiths.

CEMENT AND STEEL QUOTAS TO STATES

***2186. { Shri R. N. Singh :
Shri Raghunath Singh :
Shri Badshah Gupta :**

Will the Minister of Commerce and Industry be pleased to state :

(a) the extent to which allegations levelled against the Central Government in the Uttar Pradesh Assembly in respect of allotment of quotas of cement and steel are correct ;

(b) whether it is a fact that recently the States have placed their demands for cement and steel ; and

(c) if so, the quantity of cement and steel in tons demanded by Part A, B and C States and the quota allotted to them separately ?

The Minister of Industrial Development (Shri M. M. Shah) : (a) Government have no information about these allegations.

(b) Yes, Sir.

(c) A statement is laid on the Table of the House. [See Appendix XIII, annexure No. 16].

RURAL ELECTRIFICATION

***2187. Sardar Iqbal Singh :** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 767 on the 5th September, 1955 and state whether the Electricity Boards in the remaining States to encourage rural electrification have since been constituted ?

The Deputy Minister of Planning (Shri S. N. Mishra) : No, Sir; the period for the constitution of such Boards had to be extended upto the 31st March, 1957, in view of the impending reorganisation of States.

INDIAN LAND-OWNERS IN BURMA

***2188. Shri Krishnacharya Joshi :** Will the Prime Minister be pleased to state :

(a) whether the Government of Burma have announced to pay compensation to land-owners whose lands have been nationalised since 1953 ;

(b) whether Indian land-owners whose lands have been nationalised have presented applications for compensation ; and

(c) if so, the total number of applications submitted so far ?

The Deputy Minister of External Affairs (Shri Anil K. Chanda) : (a) Yes.

(b) and (c). By a notification issued on 2nd February, 1956 the Government of the Union of Burma invited applications and Indian land-owners concerned have been submitting them. The number of applications filed so far by Indian land-owners is not, however, known. The figures can only be ascertained after the closing date for applications viz., 30th June, 1956.

TRAINING CENTRES AT PROJECT SITES

***2189. Shri L. N. Mishra :** Will the Minister of Irrigation and Power be pleased to state :

(a) whether Training Centres have been opened at Project sites for train-